

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

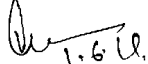
FAO No. 8470 of 2015 (O&M)

United India Insurance Company Ltd. Appellants
V/s
Davinder Kaur and Ors. Respondents

No.1- Smt. Davinder Kaur W/o Late Jaj Singh.
No.2- Kirandeep Kaur (minor) D/o Jaj Singh.
No.3- Kirandeep Singh (minor) S/o Jaj Singh.
Respondent No. 2 and 3 minors through their mother and
natural guardian Smt. Davinder Kaur, Respondent No. 1.
All R/o H.NO. 303-A, Bhalla Colony, Chhehrata, Amritsar.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **30.09.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
1st June, 2019.


1.6.19
Superintendent (Judl.),
For Registrar (Judicial)
1/6/19